FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
FUTURE BRAND LIMITED
OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP~~ No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwar, i(E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.**₹2.61 crores.** As per unaudited financials, revenue from operations for FY 2025–26 is approximately **₹ 51 lakhs.**
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026

16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019 -2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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7.	Number of employees/ workmen	Nil
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Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP-I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India

Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP-I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India

Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP-I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India
Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP-I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India
Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP-I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India
Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

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toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP- I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India
Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Date: August 15, 2026
Place: Mumbai
Email for Correspondence - fbl.cirp@gmail.com

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toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP-I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India

Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [●] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[●] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			**REGISTRAR TO THE OFFER**
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

toss the coin

TOSS THE COIN LIMITED
(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.
INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED
(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP- I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India
Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

toss the coin

TOSS THE COIN LIMITED
(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.
INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED
(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP-I**").
Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India
Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
JM Financial	HSBC	Pantomath	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

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toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP-I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India
Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

**ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.*

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
kotak Investment Banking	Morgan Stanley	Goldman Sachs	Avendus
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			**REGISTRAR TO THE OFFER**
JM Financial	HSBC	PANTOMATH	KFINTECH
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE BRAND LIMITED OPERATING IN BUSINESS OF BRAND LICENSING, ROYALTY & BRAND MANAGEMENT SERVICES OUT OF MUMBAI AND DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Future Brand Limited** **CIN:** U74999MH2006PLC165722 **PAN:** AABCF0462H
2.	Address of the registered office	**Regd. Office:** Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400060
3.	URL of website	Access Not Provided
4.	Details of place where majority of fixed assets are located	The Corporate Debtor as per records has land and building of worth Rs. 4.75lacs (Gross Block) located at Mumbai.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	As per the audited financial statements for FY 2024–25, revenue from operations was approx.₹2.61 crores. As per unaudited financials, revenue from operations for FY 2025–26 is approximately ₹ 51 lakhs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at fbl.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	09-09-2026
12.	Last date for submission of objections to provisional list	14-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-09-2026
15.	Last date for submission of resolution plans	29-10-2026
16.	Process email id to submit Expression of Interest	fbl.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
Ms. Kanak Jani
Resolution Professional
Future Brand Limited (In CIRP)
IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019-2020/12685
Registered Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Navi Mumbai, Maharashtra -410210
Validity of AFA: December 31, 2026
Email for Correspondence - fbl.cirp@gmail.com

Date: August 15, 2026
Place: Mumbai

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toss the coin

TOSS THE COIN LIMITED

(Formerly known as Toss the Coin Private Limited)
No.1A, Bheemanna Mudali Street, Alwarpet, Chennai – 600018
+91 44 4385 5211 | info@tossthe.co.in | www.tossthe.co.in |
CIN: L72900TN2020PLC138199

PUBLIC NOTICE REGARDING THE SIXTH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM") AND INFORMATION ON E-VOTING

Notice is hereby given that the Sixth AGM of Toss The Coin Limited ("Company") will be held on **Friday, 11th September, 2026, at 10.00 a.m. (IST)** through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") in compliance with various Circulars issued by the Ministry of Corporate Affairs and by the Securities Exchange Board of India (collectively referred to as "Circulars") and in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("Listing Regulations") without the physical presence of the members at the common venue to transact the business set forth in the notice of the meeting dated 14th August, 2026 ("Notice") through voting by electronic means ("e-voting"). Members participating in the meeting through VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the Circulars, the requirement of sending the physical copy of AGM Notice and Annual Report to members has been dispensed with and hence, the Annual Report including the Notice of the AGM for the FY 2025-26 have been sent only through electronic mode on 14th August, 2026 to all the members as on **7th August, 2026** ("Cut-off date for dispatch") whose email addresses are registered with the Company / MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar & Share Transfer Agent ("MUFG Intime / RTA") / Depositories / Depository Participant(s). The above documents are made available on the website of the Company at **www.tossthe.co.in** the websites of BSE Limited at **www.bseindia.com** and RTA at **www.instavote.linkintime.co.in**. However, the physical copies of the Annual Report for FY 2025-26 will be sent to those members who specifically request for the same.

Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, a physical communication is being sent to those shareholders whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

Members who have not updated their email addresses, and therefore did not receive the Notice of AGM and Annual Report, or those who became members after 7th August, 2026 (the cutoff date for dispatch), can request a copy of the AGM Notice and Annual Report by contacting the Company at info@tossthe.co.in. Members holding shares in demat mode and have not updated their KYC details are requested to register their email addresses and other KYC information through their respective Depository Participants.

The Company has engaged MUFG Intime India Private Limited (formerly known as "M/s. Link Intime India Private Limited") for providing e-voting services and VC facility for this AGM. Members may access the e-voting system at **www.instavote.linkintime.co.in**. The detailed instructions for the voting process and joining the AGM are given in the Notice of the AGM.

Members whose name appears on Register of Members / Register of Beneficial Owners as on the cut-off date for e-voting i.e. **Friday, 4th September, 2026**, are eligible to participate and cast their vote electronically (remote e-voting & e-voting at the AGM) on the business set forth in the notice of the AGM through CDSL e-voting system. Any person who acquires shares and becomes the member of the Company post-dispatch of the Notice of the AGM and holding shares as on the cut-off date for e-voting i.e., 4th September, 2026 may obtain user ID and password after following the procedure mentioned in the Notice of the AGM.

The remote e-voting period commences on **Tuesday, 8th September, 2026 (09:00 a.m. IST)** and ends on **Thursday, 10th September, 2026 (05:00 p.m. IST)**. Members may note that remote e-voting shall not be allowed beyond the aforesaid date and time. It may further be noted that once the vote on a resolution is cast, the member shall not be allowed to change it subsequently.

Members who have cast their vote by remote e-voting prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again.

Mr. Chetan Kushalkumar Bafna (ACS 55464 and CP No. 21201), proprietor of M/s. Chetan Bafna and Co, Practicing Company Secretaries, Chennai has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner. Pursuant to section 91 of the Act read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books will remain closed from 5th September, 2026 to 11th September, 2026 (both days inclusive).

For any query clarification or issues regarding remote e-voting / e-voting during the AGM, you may refer the Frequently Asked Questions ("FAQS") and InstaVote e-voting manual available at **www.instavote.linkintime.co.in** under help section or write an email to **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 4918 6000. In case members have any grievances regarding login / e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 4918 6175.

On behalf of the Board of Directors
For **Toss The Coin Limited**
SD/-
Narayanan Jayan
Chairman cum Managing Director
DIN: 08893678

Place: Chennai
Date: 14.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES OF ZETWERK MANUFACTURING BUSINESSES LIMITED *(FORMERLY KNOWN AS ZETWERK MANUFACTURING BUSINESSES PRIVATE LIMITED)* ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I and Draft Abridged Prospectus)

ZETWERK

ZETWERK MANUFACTURING BUSINESSES LIMITED

(formerly known as Zetwerk Manufacturing Businesses Private Limited)

Our Company was originally incorporated at Chennai, Tamil Nadu as 'Zetwerk Manufacturing Businesses Private Limited' as a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated December 6, 2017, issued by the Registrar of Companies, Central Registration Centre ("RoC CRC"). Subsequent to a change in our registered office from the state of Tamil Nadu to the state of Karnataka pursuant to the Board resolution dated April 11, 2019, and the special resolution passed by our Shareholders on May 6, 2019 and confirmation of such alteration by an order dated September 13, 2019 passed by regional director, a fresh certificate of registration dated October 15, 2019, was issued by the Registrar of Companies, Karnataka at Bangalore. Subsequently, our Company was converted from a private limited company to a public limited company and the name of our Company changed from 'Zetwerk Manufacturing Businesses Private Limited' to Zetwerk Manufacturing Businesses Limited', pursuant to a Board resolution dated January 23, 2026, and a special resolution dated February 6, 2026, passed by the Shareholders. Accordingly, a fresh certificate of incorporation dated February 23, 2026, was issued by the RoC, CRC. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters - Changes in the registered office"*** on page 339 of the updated draft red herring prospectus - I dated August 13, 2026 ("**UDRHP- I**").

Registered and Corporate Office: #84/1, Ground & 1st Floor, Vaishnavi Sovereign, Green Glen Layout, Bellandur, Bengaluru South, Bengaluru - 560 103, Karnataka, India
Tel: +91 7624 9748 90; **Website:** www.zetwerk.com; **Contact person:** Mania Sarkar, Company Secretary and Compliance Officer; **E-mail:** cs@zetwerk.com; **Corporate Identity Number:** U74999KA2017PLC128777

PROMOTERS OF OUR COMPANY: AMRIT PRATIK ACHARYA AND SRINATH RAMAKKRUSHNAN

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF ZETWERK MANUFACTURING BUSINESSES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹26,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 96,837,455 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION, COMPRISING AN OFFER FOR SALE OF 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY AMRIT PRATIK ACHARYA, 14,230,672 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SRINATH RAMAKKRUSHNAN ("PROMOTER SELLING SHAREHOLDERS"), 22,974,820 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CREOVATE INNOVATION PRIVATE LIMITED ("PROMOTER GROUP SELLING SHAREHOLDER"), 8,444,270 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS INVESTMENTS V *(FORMERLY KNOWN AS SCI INVESTMENTS V)*, 7,159,668 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, 4,390,649 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED VENTURE PARTNERS SELECT IV MAURITIUS, 3,491,401 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS II, LLC, 3,357,017 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KAE CAPITAL FUND II, 2,857,565 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SAIFUDDIN FAKHRUDDIN QUREISHI, 2,779,698 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY PEAK XV PARTNERS GROWTH INVESTMENTS III *(FORMERLY KNOWN AS SCI GROWTH INVESTMENTS III)*, 2,442,738 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY MATTHEW HARRIS ARNOLD, 1,317,788 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY LIGHTSPEED INDIA PARTNERS III, LLC, 1,119,244 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY KALYSTA CAPITAL FUND II (MAURITIUS), 545,577 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SUBBIAH VELLAYAN, 544,626 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY A. VENKATACHALAM, 439,308 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY SHIVRAJ SINGH KANDHARI (GUARDIAN, BIKRAMJIT SINGH KANDHARI), 299,402 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CAN KÖSEOĞLU, 256,630 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANDREW RICHARD WOGLOM, 86,129 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY CEM GARIH NAHMIYAS, 83,167 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY NITIN MAHAJAN, 71,286 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY DANIEL ROBERT BACHELET ("INVESTOR SELLING SHAREHOLDERS"), 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY VISHAL CHAUDHARY, 1,714,539 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY RAHUL SHARMA, 2,286,052 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[•] MILLION BY ANKIT FATEHPURIA ("INDIVIDUAL SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDER AND THE INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

***ALL OR A CERTAIN PORTION OF THE OFFERED SHARES OF THE SELLING SHAREHOLDERS INCLUDES EQUITY SHARES THAT WILL BE ISSUED UPON CONVERSION OF PREFERENCE SHARES PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, AS APPLICABLE.**

THE OFFER INCLUDES A RESERVATION OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH, AGGREGATING TO ₹ [•] MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES AGGREGATING TO ₹5,200.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS AND INTIMATE THE STOCK EXCHANGES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% of the Anchor Investor Portion within the 60% of allocation of the QIB Portion to Anchor Investors, shall be reserved in the following manner: (i) 33.33% will be reserved for domestic Mutual Funds, and (ii) 6.67% will be reserved for Life Insurance Companies and Pension Funds. In the event of under-subscription in the reserved category for Life Insurance Companies and Pension Funds, the balance Equity Shares may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one third portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received from them at or above the Offer Price (net of employee discount, if any). All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Net Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Net Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 628 of the UDRHP-I.

This public announcement is being made in compliance with the provisions of Regulations 59C(9), 59C(9A) and 59C(10) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the UDRHP-I along with the Draft Abridged Prospectus with SEBI and the Stock Exchanges on August 13, 2026. Pursuant to Regulation 59C(9) and 59C(10) of the SEBI ICDR Regulations, the UDRHP-I filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com; https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Our Company hereby invites the public to give their comments on the UDRHP-I filed with SEBI and the Stock Exchanges, with respect to disclosures made in the UDRHP-I. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of the Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Updated Draft Red Herring Prospectus - I. Specific attention of the Bidders is invited to ***"Risk Factors"*** on page 30 of the UDRHP-I.

Any decision to invest in the Equity Shares described in the UDRHP-I may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on Stock Exchanges.

For details of the share capital and capital structure, the names of the signatories to the Memorandum of Association ("**MOA**") and the number of shares of our Company subscribed by them, please see the section titled ***"Capital Structure"*** on page 113 of the UDRHP-I. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the MOA, please see the section titled ***"History and Certain Corporate Matters - Brief History of our Company"*** on page 339 of the UDRHP-I.

BOOK RUNNING LEAD MANAGERS			
Kotak Mahindra Capital Company Limited 1st Floor, 27BKC, Plot No. C–27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** zetwerk.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance E-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** zetwerkipo@morganstanley.com **Website:** www.morganstanley.com/india **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Hrithik Khanna **SEBI Registration Number:** INM000011203	**Goldman Sachs (India) Securities Private Limited** 9th and 10th Floor, Ascent-Worli, Sudam Kalu Ahire Marg, Worli, Mumbai - 400 025, India **Tel:** +91 22 6618 9000 **E-mail:** zetwerkipo@gs.com **Website:** www.goldmansachs.com **Investor Grievance E-mail:** india-client-support@gs.com **Contact Person:** Saurav S **SEBI Registration Number:** INM000011054	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 6648 0050 **E-mail:** zetwerk.ipo@avendus.com **Website:** https://www.avendus.com **Investor Grievance E-mail:** investorgrievance@avendus.com **Contact Person:** Sarthak Sawa/Sneha Roy **SEBI Registration Number:** INM000011021
BOOK RUNNING LEAD MANAGERS			**REGISTRAR TO THE OFFER**
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** zetwerk.ipo@jmfl.com **Website:** www.jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration Number:** INM000010361	**HSBC Securities and Capital Markets (India) Private Limited** 52/60, Mahatma Gandhi Road, Fort, Mumbai - 400 001, Maharashtra, India **Tel:** + 91 22 6864 1289 **E-mail:** zetwerkipo@hsbc.co.in **Website:** www.business.hsbc.co.in **Investor Grievance E-mail:** investorgrievance@hsbc.co.in **Contact Person:** Harsh Thakkar/Harshit Tayal **SEBI Registration Number:** INM000010353	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai - 400 072, Maharashtra, India **Tel:** 1800 889 8711 **Email:** zetwerk.ipo@pantomathgroup.com **Website:** www.pantomathcapital.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **SEBI Registration Number:** INM000012110	**KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070 Maharashtra, India **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** zetwerk.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance E-mail:** einward.ris@kfintech.com **Contact Person:** M Murali Krishna **SEBI Registration No:** INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

For **ZETWERK MANUFACTURING BUSINESSES LIMITED**
(formerly known as Zetwerk Manufacturing Businesses Private Limited)
On behalf of the Board of Directors
Sd/-
Mania Sarkar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka,
Date: August 14, 2026

ZETWERK MANUFACTURING BUSINESSES LIMITED *(formerly known as Zetwerk Manufacturing Businesses Private Limited)*, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDRHP-I along with the Draft Abridged Prospectus dated August 13, 2026 with SEBI and the Stock Exchanges. The UDRHP-I along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.zetwerk.com and on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Avendus Capital Private Limited, JM Financial Limited HSBC Securities and Capital Markets (India) Private Limited and Pantomath Capital Advisors Private Limited at https://investmentbank.kotak.com, www.morganstanley.com/india, www.goldmansachs.com, https://www.avendus.com, www.jmfl.com, www.business.hsbc.co.in and www.pantomathcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** on page 30 of the UDRHP-I. Potential Bidders should not rely on the UDRHP-I along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933,as amended (the "**U.S. Securities Act**") or any state securities laws in the United States and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold within the United States only to "qualified institutional buyers", as defined in Rule 144A ("**Rule 144A**") under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act, and outside the United States in "offshore transactions" as defined in, and in reliance on ,Regulation S ("**Regulation S**") under the U.S. Securities Act, and in accordance with the applicable laws of the jurisdictions where such offers and sales are being made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 293/26

एसबीएफसी फाइनेंस लिमिटेड

पंजीकृत कार्यालयः– यूनिट नंबर 103, प्रथम तल, सीएंडबी स्क्वायर, संगम कॉम्प्लेक्स, गांव चकला, अंधेरी–कुर्ला रोड, अंधेरी (पूर्व), मुंबई–400059

कब्जा सूचना

(सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(2) के अनुसार)

जबकि अधोहस्ताक्षरी प्रतिभूतिकरण, वित्तीय संपत्तियों के पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम, 2002 के तहत एसबीएफसी फाइनेंस लिमिटेड का प्राधिकृत अधिकारी होने के रूप में और सुरक्षा हित (प्रवर्तन) के नियम 8 के साथ पठित धारा 13 (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नियम 2002 के तहत उधारकर्ताओं / सह–उधारकर्ताओं पर डिमांड नोटिस जारी किया है जिसमें यह कहा गया है कि उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर नोटिस में उल्लिखित राशि चुकानी होगी। उधारकर्ता / सह–उधारकर्ता राशि चुकाने में विफल रहे हैं, इसलिए उधारकर्ता / सह–उधारकर्ता और आम जनता को कोई सूचना नहीं दी जाती है कि नीचे हस्ताक्षरकर्ता ने उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर उक्त अधिनियम की धारा 13 (4) के तहत उक्त नियमों के नियम 8 के साथ पठित नीचे दी गई तारीखों कब्जा कर लिया है। विशेष रूप से उधारकर्ता / सह–उधारकर्ताओं और सामान्य रूप से जनता को आगाह किया जाता है कि वे संपत्ति का लेन–देन न करें और संपत्ति के साथ कोई भी लेन–देन एसबीएफसी फाइनेंस लिमिटेड के प्रभार के अधीन होगा।

उधारकर्ता का नाम और पता और मांग नोटिस की तिथि और ऋण खाता संख्या	सम्पत्ति का विवरण और कब्जा की तिथि	कब्जा नोटिस में मांगी गई राशि (रू. में)
1. संदीप सिंह, 2. कमलेश कमलेश, 3. संजय कुमार, 4. पारिका पारिका , पता : शिवपुरी कॉलोनी गली नंबर 4 जगजीतपुर कंखल हरिद्वार शिव मंदिर हरिद्वार उत्तराखंड– 249408 और साथ ही, संदीप सिंह खसरा नंबर 419/3 गाँव–जगजीतपुर, परगना ज्वालापुर कोठारी इंडस्ट्रीज के पास तहसील और जिला–हरिद्वार, हरिद्वार उत्तराखंड 249407 मांग सूचना दिनांक 07 मई 2026 ऋण खाता संख्याः **4021060000350856-C (PR01405730)**	आवासीय संपत्ति, का वह समस्त भाग एवं अंश जिसमें पूर्व में 41 फीट 11 इंच, पश्चिम में 40 फीट, उत्तर में 25 फीट एवं दक्षिण में 25 फीट भूमि का प्लॉट जिसका कुल क्षेत्रफल 1024 वर्ग फीट अर्थात 95.232 वर्ग मी. जिसकी सीमाएं पूर्व में विक्रेता की संपत्ति, पश्चिम में अन्य व्यक्ति का मकान, उत्तर में 16 फीट चौड़ी सड़क एवं दक्षिण में अन्य व्यक्ति की संपत्ति है, खसरा सं. 419/3 से संबंधित है, ग्राम जगजीतपुर (नगर निगम हरिद्वार की सीमा के अंतर्गत), परगना ज्वालापुर, तहसील एवं जिला हरिद्वार – 249408 में स्थित है। सीमाएं– पूर्व में– विक्रेता के मकान की भूमि, पश्चिम में– अन्य व्यक्ति का मकान, उत्तर में– 18 फीट चौड़ी सड़क, दक्षिण में– अन्य की भूमि सांकेतिक कब्जे की दिनांकः 12 अगस्त, 2026	रू. **15,56,141/-** (रुपये पंद्रह लाख छप्पन हजार एक सौ इकतालीस मात्र) दिनांक 15 अप्रैल 2026 तक बकाया, साथ ही दिनांक 16 अप्रैल 2026 से अप्रयुक्त ब्याज

सुरक्षित संपत्तियों को मुक्त करने के लिए उपलब्ध समय के संबंध में, उधारकर्ता का ध्यान अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

स्थानः हरिद्वार / उत्तराखंड – 249408, तिथिः 15.08.2026 — हस्ता / – प्राधिकृत अधिकारी, मैसर्स एसबीएफसी फाइनेंस लिमिटेड

एबीएम इंटरनेशनल लिमिटेड

सीआईएन नं. **L51909DL1983PLC015585**
पंजीकृत कार्यालयः 37 डीएलएफ, भारत क्षेत्र, कीर्ति नगर, नई दिल्ली–110015
फोनः 011–41426065 ई–मेल vkgandhi@abmintl.in

30 जून, 2026 को समाप्त तिमाही के लिए स्टैंडअलोन और समेकित अलेखापरीक्षित वित्तीय परिणामों के विवरण का उद्धरण (रु. लाख में)

विवरण	स्टैण्डअलोन			समेकित		
	वर्ष समाप्ति		वर्ष समाप्ति	तिमाही समाप्ति		वर्ष समाप्ति
	30.06.2026 अलेखापरीक्षित	30.06.2025 अलेखापरीक्षित	31.03.2026 लेखापरीक्षित	30.06.2026 अलेखापरीक्षित	30.06.2025 अलेखापरीक्षित	31.03.2026 लेखापरीक्षित
कुल राजस्व	**1056.98**	**1,442.64**	**5493.63**	**1056.98**	**1442.64**	**5493.63**
असाधारण और असामान्य मदों तथा कर से पूर्व लाभ/(हानि)	68.30	-8.80	-229.71	68.30	-8.80	-229.71
सहयोगी संस्थाओं के लाभ/(हानि) में हिस्सा	--	--	--	-0.28	-0.35	-0.97
असामान्य मदों तथा कर से पूर्व लाभ/(हानि)	68.30	-8.80	-229.71	68.02	-9.15	-230.68
कर से पूर्व लाभ/(हानि)	68.30	-8.80	-229.71	68.02	-9.15	-230.68
जारी परिचालन से अवधि के लिए लाभ/(हानि)	68.30	-8.80	-213.93	68.02	-9.15	-214.90
वे मदें जिन्हें लाभ या हानि में पुनर्वर्गीकृत किया जाएगा	-					
अवधि के लिए अन्य व्यापक आय/(हानि) की कुल राशि	-	-	10.22		--	10.22
अवधि के लिए व्यापक आय/(हानि) की कुल राशि	68.30	-8.80	-203.71	68.02	-9.15	-204.68
चुकता इक्विटी शेयर पूंजी	940.80	940.80	940.80	940.80	940.80	940.80
अन्य इक्विटी						
प्रति इक्विटी शेयर आय (प्रत्येक 10/–):						
(1) मूल (प्रति शेयर रु.)	0.73	-0.09	-2.17	0.72	-0.10	(2.18)
(2) तनुकृत (प्रति शेयर रु.)	0.73	-0.09	-2.17	0.72	-0.10	(2.18)

टिप्पणीः

1. उपर्युक्त एकल एवं समेकित अलेखापरीक्षित वित्तीय परिणामों की लेखा परीक्षा समिति द्वारा समीक्षा की गई तथा 14 अगस्त, 2026 को आयोजित बैठक में निदेशक मंडल द्वारा अनुमोदित किया गया।

2. उपरोक्त सेबी (सूचीबद्ध दायित्व और प्रकटीकरण आवश्यकताएं), 2015 के विनियमन 33 के तहत इंडिया लिमिटेड के राष्ट्रीय स्टॉक एक्सचेंज के साथ दायर त्रैमासिक वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। त्रैमासिक वित्तीय परिणामों का पूरा प्रारूप स्टॉक एक्सचेंज की वेबसाइट, अर्थात् द नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड https://www.nseindia.com और कंपनी की वेबसाइट– http://www.abmintl.in पर उपलब्ध है इसे नीचे दिए गए क्यूआर कोड को स्कैन करके एक्सेस किया जा सकता है।

निदेशक मंडल की ओर से और उसके लिए
हस्ताक्षरित/–
एबीएम इंटरनेशनल लिमिटेड
(रजनीश गांधी)
अध्यक्ष एवं प्रबंध निदेशक
डीन–00244906

स्थानः नई दिल्ली
दिनांकः 14.08.2026

रीबा टेक्सटाइल्स लिमिटेड

सीआईएन : **L18101DL1989PLC034528**
पंजी. कार्यालय : डीडी–14, नेहरू एन्क्लेव, कालकाजी पोस्ट आफिस के सामने, नई दिल्ली–110019
ई–मेल : company.affairs@ribatextiles.com, वेबसाइट : www.ribatextiles.com, फोन : 011-26236986

30–06–2026 को समाप्त तिमाही हेतु पृथक्कृत वित्तीय परिणामों का विवरण

राशि (रू. लाख में)

क्र. स.	विवरण	30–06–2026 को समाप्त तिमाही अलेखापरीक्षित	31–03–2026 कार्यवाही 3 माह समाप्त लेखापरीक्षित	पूर्व वर्ष में 30–06–2025 को समाप्त संगत तिमाही अलेखापरीक्षित	31–03–2026 वर्ष को समाप्त लेखापरीक्षित
1	परिचालन से कुल आय	3931.89	7304.70	5121.24	25645.60
2	अवधि हेतु शुद्ध लाभ/(हानि) (कर, अपवाद तथा/अथवा असाधारण मदो से पूर्व) कर पश्चात गतिविधियां	56.13	392.35	101.39	1071.89
3	अवधि हेतु शुद्ध लाभ/(हानि), कर से पूर्व (अपवाद तथा/अथवा असाधारण मदों के बाद)	56.13	392.35	101.39	1071.89
4	अवधि हेतु शुद्ध लाभ/(हानि), कर पश्चात (अपवाद तथा/अथवा असाधारण मदों के बाद)	43.38	333.78	72.19	812.63
5	अवधि हेतु कुल समावेशी आय [जिसमें अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य समावेशी आय (कर पश्चात) सम्मिलित है]	43.38	333.78	72.19	812.63
6	इक्विटी शेयर पूंजी	965.29	965.29	965.29	965.29
7	संचेय (पूर्व वर्ष के तुलनपत्र में दर्शितानुसार पुनर्मूल्यन संचेय छोड़कर)	_	_	_	10602.27
8	प्रति शेयर अर्जन (रू. 10/–प्रत्येक का) (जारी तथा बंद प्रचालनों हेतु)				
	मूल :	0.45	3.46	0.75	8.42
	तनुकृत :	0.45	3.46	0.75	8.42

नोट :

1. उपरोक्त विवरण सेबी (सूचीयन दायित्व और अन्य प्रकटीकरण अपेक्षाएं) विनियमावली, 2015 के विनियम 33 के तहत स्टॉक एक्सचेन्ज में प्रस्तुत किए गए तिमाही वित्तीय परिणामों के विस्तृत प्रारूप का संक्षिप्त विवरण है। तिमाही वित्तीय परिणामों का पूर्ण विवरण स्टॉक एक्सचेन्ज वेबसाइट्स www.bseindia.com तथा कम्पनी की वेबसाइट www.ribatextiles.com पर उपलब्ध है।
2. लेखापरीक्षा समिति द्वारा उपरोक्त परिणामों की समीक्षा करने के बाद 14.08.2026 को आयोजित कंपनी के निदेशक मंडल की बैठक में उन्हें स्वीकृति प्राप्त हो गई है और वैधानिक लेखा परीक्षकों ने उस पर अपनी लेखापरीक्षा रिपोर्ट जारी की है।

बोर्ड के आदेश द्वारा वास्ते
रीबा टेक्सटाइल्स लिमिटेड
हस्ता./–
(आशा गर्ग)
अध्यक्ष एवं पूर्णकालिक निदेशक
डीआईएन : 06987609
किशोर हाउस, असंध रोड, पानीपत, 132103 हरियाणा

स्थान : पानीपत
तिथि : 14–08–2026

रिटको लॉजिस्टिक्स लिमिटेड

RITCO consider it done

508, ज्योति शिखर टॉवर, डिस्ट्रिक्ट सेंटर, जनकपुरी, नई दिल्ली–110058
कॉर्पोरेट आइडेंटिटी नंबरः L60221DL2001PLC112167

30 जून, 2026 को समाप्त तिमाही के लिए अलेखापरीक्षित समेकित वित्तीय परिणामों का विवरण

(ईपीएस को छोड़कर, राशि लाख रु. में)

क्र. सं.	विवरण	समाप्त तिमाही			समाप्त वर्ष
		30 जून, 2026 (अलेखापरीक्षित)	31 मार्च, 2026 (लेखापरीक्षित)	30 जून, 2025 (अलेखापरीक्षित)	31 मार्च, 2026 (लेखापरीक्षित)
1.	परिचालनों से कुल आय	36,511.72	39,183.43	35,432.93	1,49,919.03
2.	अवधि हेतु निवल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व #)	691.79	629.05	1,334.69	4,787.97
3.	अवधि हेतु निवल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के बाद #)	691.79	629.05	1,334.69	4,787.97
4.	अवधि हेतु कुल व्यापक आय (अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) शामिल)	341.68	407.06	903.63	8,764.50
5.	आरक्षिति (पुनर्मूल्यांकन आरक्षिति को छोड़कर) जैसा कि गत वर्ष के लेखापरीक्षित तुलन पत्र में प्रदर्शित है	-	-	-	33,580.87
6.	आय प्रति शेयर (10/– प्रत्येक के)				
	(1) बेसिक	1.92	1.96	3.13	12.59
	(2) डाइल्यूटेड	1.92	1.96	3.13	12.59

टिप्पणियां :

1. स्टैण्डअलोन वित्तीय परिणामों की अतिरिक्त जानकारी नीचे दी गयी हैः

क्र. सं.	विवरण	समाप्त तिमाही			समाप्त वर्ष
		30 जून, 2026 (अलेखापरीक्षित)	31 मार्च, 2026 (लेखापरीक्षित)	30 जून, 2025 (अलेखापरीक्षित)	31 मार्च, 2026 (लेखापरीक्षित)
1.	परिचालनों से कुल आय	35,701.74	38,458.16	35,269.64	1,48,423.96
2.	कर पूर्व लाभ	1,537.72	1,324.91	1,685.09	6,583.58
3.	कर पश्चात लाभ	1,193.16	1,096.72	1,245.83	4,988.01
4.	आय प्रति शेयर (10/– प्रत्येक के)				
	(1) बेसिक	4.17	3.84	4.36	17.45
	(2) डाइल्यूटेड	4.17	3.84	4.36	17.45

2. उपरोक्त लेखापरीक्षित वित्तीय परिणामों की लेखा परीक्षा समिति द्वारा समीक्षा की गई है और निदेशक मंडल द्वारा 13 अगस्त, 2026 को आयोजित अपनी संबंधित बैठकों में अनुमोदित किया गया है
3. उपरोक्त 30 जून, 2026 को समाप्त तिमाही के लिए सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकता) विनियम, 2015 के विनियमन 33 के तहत स्टॉक एक्सचेंज के साथ दायर वित्तीय परिणाम के विस्तृत प्रारूप का एक उद्धरण है। वित्तीय परिणाम स्टॉकएक्सचेंजों की वेबसाइटों (www.nseindia.com तथा www.bseindia.com) और कंपनी की वेबसाइट (www.ritcologistics.com) पर उपलब्ध हैं। उक्त परिणामों को https://www.ritcologistics.com/fp7 दिए गए लिंक का उपयोग करके और नीचे दिए गए क्यूआर कोड को स्कैन करके भी देखा जा सकता हैः

विनिमय और/या असाधारण मदें इंड–एएस नियमों के अनुसार लाभ और हानि के विवरण, जो भी लागू हो में समायोजित की गई हैं।

निदेशक मंडल की ओर से
हस्ता./–
मन मोहन पाल सिंह चड्ढा
चेयरमैन एवं पूर्णकालिक निदेशक

स्थान : गुरुग्राम
तिथि : 14.08.2026

इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

IndiaShelter Home Loans

कब्जा सूचना (अचल संपत्ति के लिए)

कॉर्पोरेट कार्यालय : 6ठी मंजिल, प्लॉट नंबर 15, इंस्टीट्यूशनल एरिया, सेक्टर 44, गुरुग्राम–122003, हरियाणा, दूरभाष : 1800–532–4444, शाखा कार्यालय : भीलवाड़ा, वेबसाइट : https://www.indiashelter.in

चूंकि अधोहस्ताक्षरी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए इसके पश्चात् उल्लेखित खाते के सामने अंकित तिथि पर एक मांग सूचना जारी की थी, जिसमें ऋणधारक तथा संपत्ति के स्वामी / जमानतदार से उक्त सूचना की तिथि से 60 दिनों के भीतर राशि चुकता करने का आह्वान किया गया था। चूंकि संपत्ति के स्वामी तथा अन्य लोग राशि चुकाने में विफल रहे हैं, अतः एतद्द्वारा नीचे उल्लेखित ऋणधारकों तथा सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(4) के तहत प्राप्त शक्तियों का प्रयोग करते हुए उक्त नियमावली के नियम 8 तथा 9 के साथ पठित प्रत्येक खाते के सामने अंकित तिथियों को नीचे वर्णित संपत्ति / यों का कब्जा ले लिया है। अब, विशेष रूप से ऋणधारक तथा सर्वसाधारण को इसके द्वारा सावधान किया जाता है कि वे संपत्ति / यों का कोई लेन–देन न करें तथा संपत्ति / यों का कोई भी लेन–देन नीचे उल्लिखित राशि तथा उस पर देय ब्याज, लागत आदि हेतु इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के प्रभार के अधीन होगा।

ऋणधारक / जमानतदार (सम्पत्ति के मालिक) का नाम एवं ऋण खाता संख्या	प्रभारित / बंधक सम्पत्ति का विवरण (निम्न से युक्त सम्पत्ति के सभी टुकड़े एवं अंश)	मांग सूचना की तिथि, मांग सूचना की तिथि के अनुसार बकाया राशि	कब्जा की तिथि
श्री / श्रीमती ममता नाथ पत्नी अनिल नाथ तथा श्री / श्रीमती अनिल नाथ पुत्र भेरू नाथ पता : बुक नंबर 791, पट्टा नंबर 16, ग्राम पंचायत सुवाणा, थाना सुवाणा, जिला भीलवाड़ा, राजस्थान– 311011 (**ऋण खाता संख्या** : HL31CHLONS000005043685 तथा LA31VLLONS000005082895/ AP-10096979 तथा AP-10191043)	बुक नंबर 791, पट्टा नंबर 16, ग्राम पंचायत सुवाणा, थाना सुवाणा, जिला भीलवाड़ा, राजस्थान– 311011 का संपूर्ण अंश एवं भाग। सीमाएं :– पूर्व : रतन नाथ / मदन नाथ, पश्चिम : रामेश्वर / रूपा बलाई,• उत्तर : कैलाश नाथ, उदा / खमान धोबी, दक्षिण : आम रास्ता।	मांग सूचना तिथिः 10.10.2025 रु. 12,97,439.10/– (रुपये बारह लाख सत्तानवे हजार चार सौ उनतालीस और दस पैसे मात्र) दिनांक 10.10.2025 के अनुसार देय, साथ ही भुगतान की तिथि तक 11.10.2025 से ब्याज तथा अन्य प्रभार एवं लागत।	11.08.2026

किसी भी प्रश्न के लिए कृपया श्री सुरेंदर कुमार पारिक (9314716508) से संपर्क करें।

तिथि : 15–08–2026
स्थान : राजस्थान

(प्राधिकृत अधिकारी)
इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

गोल्डएज एस्टेट एंड इन्वेस्टमेंट्स लिमिटेड

पंजीकृत कार्यालयः- सी-115, मानसोरवर गार्डन, ग्राउंड फ्लोर, नई दिल्ली-110015
CIN: L70101DL1992PLC047541

30 जून, 2026 को समाप्त तिमाही के लिए अनअंकेक्षित वित्तीय निष्कर्षों का संक्षिप्त विवरण

(रुपये लाख में प्रति शेयर डेटा को छोड़कर)

क्र. सं.	विवरण	समाप्त तिमाही			समाप्त वर्ष		
		30-जून-26 (समीक्षित)	31-मार्च-26 (अंकेक्षित)	30-जून-25 (समीक्षित)	31-मार्च-26 (अंकेक्षित)	31-मार्च-26 (अंकेक्षित)	31-मार्च-25 (अंकेक्षित)
1	प्रचालन से कुल आय (सकल)	5.27	6.40	4.39	21.71	21.71	27.42
2	अन्य आय	-	-	-	-	-	60.27
3	कुल आय (शुद्ध)	5.27	6.40	4.39	21.71	21.71	87.69
4	अवधि के लिए शुद्ध लाभ (टैक्स एवं असामान्य मदों से पूर्व)	2.02	1.70	1.57	13.24	7.69	65.95
5	अवधि के लिए शुद्ध लाभ कर पूर्व (असामान्य मदों के पश्चात)	2.02	1.70	1.57	13.24	7.69	65.95
6	अवधि के लिए शुद्ध लाभ कर पश्चात (असामान्य मदों के पश्चात)	1.51	1.27	1.18	12.73	16.91	51.44
7	अवधि के लिए कुल व्यापक आय [अवधि के लिए लाभ (टैक्स पश्चात) तथा अन्य व्यापक आय (टैक्स पश्चात) को सम्मिलित करते हुए]	1.51	1.27	1.18	12.73	16.91	51.44
8	चुकता इक्विटी शेयर पूंजी (रु. 10/- प्रत्येक का सममूल्य)	512.24	512.24	512.24	512.24	512.24	512.24
9	अन्य इक्विटी				148.82	147.30	130.39
10	प्रति शेयर आय (रु. 10/- प्रत्येक)						
	बेसिकः	0.03	0.02	0.02	0.25	0.33	
	डायल्यूटिडः	0.03	0.02	0.02	0.25	0.33	1.00

नोटः उपरोक्त, सेबी (सूचीबद्धता दायित्व एवं अन्य प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 33 के अंतर्गत स्टॉक एक्सचेंज में दाखिल तिमाही वित्तीय निष्कर्षों के विस्तृत प्रारूप का संक्षिप्त विवरण है। तिमाही निष्कर्षों का पूर्ण प्रारूप स्टॉक एक्सचेंज की वेबसाइट **www.msei.in** तथा कंपनी की वेबसाइट **www.goldedgeestate.in** पर उपलब्ध है।

निदेशक मंडल की ओर से एवं उसके लिए
गोल्डएज एस्टेट एंड इन्वेस्टमेंट लिमिटेड के लिए
निखिल बंसल
निदेशक सह मुख्य वित्तीय अधिकारी (CFO)
DIN : 00815132

स्थान : नई दिल्ली
दिनांक : 14.08.2026

NATIONAL GENERAL INDUSTRIES LIMITED

Regd. Off: 1st Floor, Surya Plaza, K-185/1, Sarai Julena, New Friends Colony, New Delhi – 110025
Tel. No.: 011-49872442,48 | **E-mail:** cs@modisteel.net | **CIN:** L74899DL1987PLC026617

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(Rs. in Lakhs, Unless Otherwise Stated)

Particulars	Quarter Ended			Year Ended
	30-06-2026 Un-audited	31-03-2026 Audited	30-06-2025 Un-audited	31-03-2026 Audited
Total income from operations	**407.74**	312.00	196.86	1095.44
Net Profit / (Loss) for the period (before Tax and Exceptional)	**(4.31)**	(18.59)	(27.26)	(43.53)
Net Profit / (Loss) for the period (before tax and after Exceptional)	**75.19**	(18.59)	(27.26)	(43.53)
Net Profit / (Loss) for the period (after tax and Exceptional)	**72.35**	(16.69)	(25.23)	(47.93)
Equity Share Capital	**474.46**	474.46	474.46	474.46
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)				3185.43
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)				
- Basic (in Rs.):	**1.53**	(0.23)	(0.53)	(0.93)
- Diluted (in Rs.):	**1.53**	(0.23)	(0.46)	(0.93)

Note:

1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the Stock Exchange websites (www.bseindia.com) and on the Company's website (www.modisteel.com).

For National General Industries Limited
Sd/-
Pawan Kumar Modi
Managing Director
DIN: 00051679

Place: New Delhi
Date : 14-08-2026

इंटरनेशनल सिक्योरिटीज लिमिटेड

सीआईएनः L74899DL1993PLC053034
पंजीकृत कार्यालयः स्टेट्समैन हाउस, 148, बाराखंबा रोड, नई दिल्ली 110001 फोनः 011–42284301,
ई–मेलः info.isl1993@gmail.com, वेबसाइटः www.internationalsecuritiesltd.com
30 जून 2026 को समाप्त तिमाही के लिए स्वतंत्र अलेखापरीक्षित वित्तीय परिणामों का उद्धरण

(लाख रु. में)

	विवरणों	समाप्त तिमाही			समाप्त वर्ष
		30.06.2026 (अलेखापरीक्षित)	31.03.2026 (लेखापरीक्षित)	30.06.2025 (अलेखापरीक्षित)	31.03.2026 (लेखापरीक्षित)
1	परिचालनों से कुल आय (शुद्ध)	-216.52	197.79	-103.80	413.18
2	अवधि के लिए शुद्ध लाभ/(हानि) (कर से पहले, अपवादात्मक औरध्या असाधारण मदें)	16.38	-32.60	-35.68	177.02
3	कर से पहले की अवधि के लिए शुद्ध लाभ/(हानि) (अपवादात्मक औरध्या असाधारण मदों के बाद)	16.38	-32.60	-35.68	177.02
4	कर के बाद की अवधि के लिए शुद्ध लाभ/(हानि)(अपवादात्मक औरध्या असाधारण मदों के बाद)	16.38	-81.11	-35.68	128.51
5	अवधि के लिए कुल व्यापक आय ख अवधि (कर के बाद) के लिए संयुक्त लाभ/(हानि) और अन्य व्यापक आय (कर के बाद)	16.38	-81.11	-35.68	128.51
6	भुगतेय इक्विटी शेयर पूंजी (अंकित मूल्य रु. 10 प्रति)	300.00	300.00	300.00	300.00
7	पिछले वर्ष के लेखापरीक्षित तुलनपत्र में निर्दिष्टानुसार आरक्षितों (पुनर्मूल्यांकन रिजर्व को छोड़कर)	299.26	282.88	118.70	282.88
8	प्रति शेयर आय (अंकित मूल्य रु. 10 प्रति का) (वार्षिक नहीं)				
	मूल	0.55	-2.70	-1.19	4.28
	डाइलूटड	0.55	-2.70	-1.19	4.28

टिप्पणीः

ए) ऊपर दी गई जानकारी, सेबी (लिस्टिंग ऑब्लिगेशन्स एंड डिस्क्लोज़र रिक्वायरमेंट्स) रेगुलेशन्स, 2015 के रेगुलेशन 33 के तहत स्टॉक एक्सचेंजों में जमा किए गए 30 जून, 2026 को समाप्त तिमाही के स्टैंडअलोन नतीजों के विस्तृत फ़ॉर्मेट का एक अंश है। स्टैंडअलोन तिमाही वित्तीय नतीजों का पूरा फ़ॉर्मेट कंपनी की वेबसाइट **www.internationalsecuritiesltd.com** और मेट्रोपॉलिटन स्टॉक एक्सचेंज ऑफ़ इंडिया लिमिटेड की वेबसाइट **www.msei.in** पर उपलब्ध है।

बी) ऊपर दिए गए नतीजों की समीक्षा ऑडिट कमिटी ने की है और उसके बाद 14 अगस्त, 2026 को हुई बोर्ड ऑफ़ डायरेक्टर्स की बैठक में उन्हें मंजूरी दी गई है। साथ ही, कंपनी के वैधानिक ऑडिटर ने इनकी "सीमित समीक्षा" की है। स्टैंडअलोन वित्तीय नतीजे, कंपनीज़ एक्ट, 2013 की धारा 133 और कंपनीज़ (इंडियन अकाउंटिंग स्टैंडर्ड्स) रूल्स, 2015 के नियम 3 (और उसके बाद के संबंधित संशोधन नियमों) के तहत बताए गए इंडियन अकाउंटिंग स्टैंडर्ड्स (**IND-AS**) के अनुसार तैयार किए गए हैं।

इंटरनेशनल सिक्योरिटीज लिमिटेड के
निदेशक मंडल के आदेश से
हस्ता /–
राजीव कुमार गुप्ता
पूर्णकालिक निदेशक
डीआईएन :00039399

स्थानः नई दिल्ली
दिनांकः 14 अगस्त 2026

फॉर्म–जी

अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

फ्यूचर ब्रांड लिमिटेड

मुंबई और दिल्ली में से ब्रांड लाइसेंसिंग, रॉयल्टी और ब्रांड प्रबंधन सेवाओं के व्यवसाय में संचालित

(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

क्र.	प्रासंगिक विवरण	
1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	फ्यूचर ब्रांड लिमिटेड सीनः U74999MH2006PLC165722 पैनः AABCF0462H
2.	पंजीकृत कार्यालय का पता	पंजीकृत कार्यालयः नॉलेज हाउस, श्याम नगर, जोगेश्वरी विक्रोली लिंक रोड, जोगेश्वरी (पूर्व), मुंबई शहर, मुंबई, महाराष्ट्र, भारत, 400060
3.	वेबसाइट का यूआरएल	पहुँच उपलब्ध नहीं कराई गई
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	अभिलेखों के अनुसार, कॉर्पोरेट ऋणी के पास मुंबई में स्थित 4.75 लाख रुपये मूल्य की भूमि और भवन है (सकल ब्लॉक)
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	कॉर्पोरेट ऋणी के पास अपने मुख्य उत्पादों/सेवाओं के लिए कोई स्थापित क्षमता नहीं है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	वित्तीय वर्ष 2024–25 के लेखापरीक्षित वित्तीय विवरणों के अनुसार, परिचालन से राजस्व लगभग 2.61 करोड़ रुपये था। अलेखापरीक्षित वित्तीय विवरणों के अनुसार, वित्तीय वर्ष 2025–26 के लिए परिचालन से राजस्व लगभग 51 लाख रुपये है।
7.	कर्मचारियों/श्रमिकों की संख्या	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है:–	विवरणः fbl.cirp@gmail.com पर ई–मेल भेजकर प्राप्त किए जा सकते हैं।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	विवरणः fbl.cirp@gmail.com पर ई–मेल भेजकर प्राप्त किए जा सकते हैं।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	30.08.2026,
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	09.09.2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	14.09.2026,
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	24.09.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	29.09.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	29.10.2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	fbl.cirp@gmail.com
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	पंजीकृत नहीं

एसडी/–
सुश्री कनक जानी
समाधान पेशेवर
फ्यूचर ब्रांड लिमिटेड (सीआईआरपी में)
आईबीबीआई रजि. सं. IBBI/IPA-001/IP-P-01757/2019 -2020/12685
पंजीकृत पताः 17, साई मोरेश्वर लक्सुरिया, प्लॉट नंबर 74, सेक्टर 18, खारघर, नवी मुंबई, महाराष्ट्र –410210
एएफए वैधताः 31 दिसंबर, 2026
पत्राचार हेतु ईमेल – fbl.cirp@gmail.com

दिनांकः 15.08.2026
स्थानः मुंबई

PAVNA INDUSTRIES LIMITED

Registered Office : Vimlanchal, Hari Nagar, Aligarh, Uttar Pradesh – 202001
Corporate Office- Sushayat Khurd Aligarh-Agra Road, Near Mangalayatan Mandir, Sasni, Hathras, Aligarh, Uttar Pradesh, India, 204216
Email: cs@pavnagroup.com; Website: www.pavna.in; Mb.no. +91-8006409332
CIN : L34109UP1994PLC016359

Statement of Unaudited Standalone Financial Results for the Quarter ended June 30, 2026 and Unaudited Consolidated Financial results for the Quarter ended June 30, 2026.

(Rs. In Lakhs, Except EPS)

S. no.	Particulars	Standalone				Consolidated			
		Quarter ended			Year Ended	Quarter ended			Year Ended
		30.06.2026 Unaudited	31.03.2026 Audited	30.06.2025 Unaudited	31.03.2026 Audited	30.06.2026 Unaudited	31.03.2026 Audited	30.06.2025 Unaudited	31.03.2026 Audited
1	Total Income	8,796.94	7,904.77	5,820.77	28,647.52	9,214.29	5,504.11	6,057.44	29,955.78
2	Total Expenses	8,658.22	7,706.64	5,702.13	27,899.29	9,059.10	5,221.23	5,980.94	28,905.91
3	Profit/(Loss) before share of Proft/(loss) of associates, exceptional items and tax	138.73	198.13	118.64	748.23	155.19	282.88	76.50	1,049.87
4	Profit/ (Loss) before share of Proft/(loss) of associates and Tax	138.73	198.13	(130.22)	499.37	155.19	282.88	(181.11)	792.26
5	Profit/(Loss) for the period	88.74	162.94	(118.42)	345.35	90.63	240.51	(171.56)	538.56
6	Profit/(Loss) for the period after share of Profit/(Loss) of associates	88.74	162.94	(118.42)	345.35	87.76	240.51	(171.56)	529.21
7	Total Comprehensive Income for the period/Year	83.80	152.69	(153.30)	333.41	83.61	236.13	(205.72)	524.26
8	Paid up Equity share capital (Face Value of Rs.1 per share)	1,395.30	1,395.30	1,395.30	1,395.30	1,395.30	1,395.30	1,395.30	1,395.30
9	Earnings per Equity Share								
	(1) Basic	0.06	0.11	(0.85)	0.25	0.06	0.17	(1.50)	0.33
	(2) Diluted	0.06	0.11	(0.81)	0.25	0.06	0.17	(1.43)	0.33

Notes:

1. The above Unaudited Standalone and Consolidated financial results for the quarter ended June 30, 2026 were reviewed and recommended by the Audit Committee and approved by the Board of Directors in their respective meetings held on 13th August, 2026. Limited Review Report for the Unaudited financial results (Standalone and Consolidated) for the quarter ended June 30, 2026 as required under regulation 33 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015 has been carried out by the Statutory Auditor of the Company. The full format of the Unaudited financial results are available and can be access by clicking webpage https://www.pavna.in/outcome-of-meeting-disclosure.html and stock exchange website (www.bseindia.com & www.nseindia.com) and can also be assessed by scanning the following Quick Response code.

For and on behalf of Board of Directors
Pavna Industries Limited
sd/
Swapnil Jain
Managing Director
DIN:01542555

Date: 13.08.2026
Place: Aligarh

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

युवाराष्ट्राचे चिरतरुण स्वातंत्र्य

सलग दीडशे वर्षांचा अखंड संघर्ष, हजारो क्रांतिकारकांचे बलिदान आणि कोट्यवधी नागरिकांनी स्वातंत्र्यप्राप्तीसाठी घरावर तुळशीपत्र ठेवून स्वीकारलेला त्याग या सर्वांच्या एकत्रित परिणामातून भारताला स्वातंत्र्य मिळाले. जे आज ७९ वर्षे पूर्ण करून ८० व्या वर्षात पदार्पण करीत आहे. जगातली अनेक राष्ट्रे ब्रिटिशांच्या जोखडातून मुक्त झाली. परंतु भारतासारखा स्वातंत्र्यलढा जो पूर्णपणे सामान्य नागरिकांच्या सहभागातून लढला गेलेला एकमेव लढा ठरतो. सर्वात महत्त्वाचे म्हणजे स्वातंत्र्य मिळाल्यानंतर अत्यंत कमी कालावधीत प्रगतीचा, विकासाचा बराच मोठा टप्पा गाठण्याचे काम भारताने केलेले आहे. जगातील सर्वाधिक लोकसंख्या आणि प्रचंड प्रकारची विविधता असूनही भारताने केलेल्या विकासाची आज जगाला दखल घ्यावी लागते आहे. स्वातंत्र्य मिळाल्यानंतरचे ८० वर्षांचे फलित काय याचा विचार करताना सामान्य भारतीयांच्या मनामध्ये समाधान तर आहेच. परंतु समस्यांचेही संदर्भ उपस्थित होतात. जागतिक राजकारणात भारत आता एक अनिवार्य देश ठरला आहे. किंबहुना त्याने मिळालेल्या स्वातंत्र्याचा सर्वाधिक काळ स्वतःची अर्थव्यवस्था स्थिरस्थावर करण्याकरीता खर्च केला. म्हणजेच गेल्या ८० वर्षांत शांतता आणि स्थैर्य प्रस्थापित करण्याचा सर्व स्तरावर भारताला प्रयत्न करावा लागला. आता मिळालेले स्वातंत्र्य या पुढच्या काळात स्थैर्यकडून स्वयंपूर्णतेकडे प्रवास करणारे राहील. हे स्पष्ट होते आहे. दीडशे वर्षांचा संघर्ष आणि स्वातंत्र्याची ७९ वर्षे याचा तुलनात्मक विचार करता भारताने गमावलेले स्वातंत्र्य तर मिळवलेच परंतु इथल्या प्राचीन संस्कृतीला नष्ट करण्याचाही जो प्रयत्न झाला तोदेखील उधळून लावला. म्हणजेच स्वातंत्र्याबरोबर स्वाभिमानाचे एक नवे पर्व या ७९ वर्षांमध्ये अधिक मजबूत झाल्याचे पाहायला मिळते. आज लाल किल्ल्यावर स्वातंत्र्यानंतर प्रथमच वंदे मातरम या राष्ट्रगानाचे स्वर दुमदुमले. ज्या राष्ट्रगानामध्ये भारतभूमीचे अतिशय मनोहर रुप व्यक्त झालेले आहे. प्राचीन काळापासूनची ही भारतभूमी सस्यश्यामला सश्यशालिनी, असे तिचे वर्णन केले गेले. म्हणजेच या भारतभूमीला गुलामीच्या जोखडातून मुक्त करण्याबरोबरच ती सशक्त करण्याचा निर्धारही प्रत्यक्षात आणण्याचा प्रयत्न झाला.

राष्ट्रजीवनातले सहस्त्रचंद्र दर्शन

स्वातंत्र्य मिळाल्यानंतरची ७९ वर्षे हा तसा कमी कालावधी ठरतो. जगातल्या अनेक विकसित राष्ट्रांना स्वयंपूर्ण किंवा विकसित होण्यासाठी तब्बल दीडशे दोनशे वर्षे खर्च करावी लागली. त्या तुलनेत भारताने मारलेली मजल खूपच उल्लेखनीय ठरते. म्हणजेच विकास किंवा प्रगतीच्या निकषावर भारताचे स्वातंत्र्य हे आता खऱ्या अर्थाने तारुण्यात आलेले स्वातंत्र्य आहे. यातला विशेष योगायोग म्हणजे आज भारताच्या लोकसंख्येत तरुणांची संख्यादेखील सर्वाधिक आहे. म्हणजे एकाअर्थी युवाराष्ट्राला मिळालेले हे चिरतरुण स्वातंत्र्य म्हणता येईल. व्यक्तिगत जीवनामध्ये ८० व्या वर्षामध्ये पदार्पण केल्यानंतर सहस्त्रचंद्र दर्शनाचा सोहळा केला जातो. त्याअर्थी आमच्या ग.दि. माडगुळकरांनी म्हटल्याप्रमाणे

हे राष्ट्र देवतांचे, हे राष्ट्र प्रेषितांचे,
आचंद्र सूर्य नांदो स्वातंत्र्य भारताचे।

हा निर्धारही तितकाच प्रासंगिक ठरतो. मिळालेले हे स्वातंत्र्य आता असे अनेक सहस्त्रचंद्र दर्शन करीत राहील यात काही शंका राहात नाही. देश किंवा राष्ट्राच्या जीवनामध्ये काळानुसार होत जाणारा वेगवान विकास हे त्या राष्ट्राच्या जीवंतपणाचे लक्षण ठरते. अमेरिकेला स्वातंत्र्य मिळून अडीचशे वर्षे झाली. म्हणून तो देश आज इतका विकसित आहे. १७८३ मध्ये ब्रिटनने अमेरिकेचे सार्वभौमत्व स्वीकारले होते. या दोनशे-अडीचशे वर्षांच्या काळात अमेरिकेने केलेली प्रगती, विकास पाहून अनेकांना त्याचे आकर्षण वाटते. परंतु आज ७९ वर्षातच भारताने जागतिक स्तरावर स्वतःचे स्वतंत्र स्थान निर्माण केले. लोकसंख्या, अनेक जाती, जमाती, भाषा, प्रांत, पंथ, धर्म या सर्वांना बरोबर घेऊन भारत आज जगातली चौथी आर्थिक महासत्ता झाली आहे. आज ७९ वर्षातच जगाला भारताचे आकर्षण निर्माण होऊ लागले आहे. यापुढचा कालावधी हा खरोखरच भारतासाठी अमृतकाळ ठरतो. स्थिरतेकडून स्वयंपूर्णतेकडे वेगाने जाण्याची हीच सर्वात मोठी संधी ठरते. या अनुकूल परिस्थितीचा तितक्याच प्रामाणिकपणे आणि परिश्रमपूर्वक उपयोग करून घेण्याचा प्रयत्न गरजेचा ठरतो.

समाधान आणि समस्या

स्वातंत्र्याचा आतापर्यंतचा प्रवास समाधानकारक वाटत असताना अजूनही बऱ्याच समस्यांची पूर्तता होणे गरजेचे आहे. दुर्दैवाने स्वातंत्र्य मिळाल्यानंतर त्याचा लोकाभिमुख विचार झाला नाही उलट मिळालेल्या स्वातंत्र्याचा अमर्याद राजकीय विचार होत गेला. संविधानाने अतिशय मूलभूत स्वरूपाचे कायदे आणि नियम केले असतानाही सत्ता हेच अंतिम ध्येय मानले गेले. परिणामी मताधिकार असलेला सामान्य माणूस त्याच्या अनेक मूलभूत अधिकारांपासून जाणीवपूर्वक वंचित ठेवला गेला. लोकशाहीमध्ये जी मूल्यव्यवस्था प्रस्थापित करणे आवश्यक होती. ती तितक्या पारदर्शकपणे आणि प्रामाणिकपणे होऊ शकली नाही. म्हणूनच आजही ८० वर्षांनंतर शहरी भारत आणि ग्रामीण भारत असा फरक ठळकपणे लक्षात येतो. शेअर मार्केट जरी वेळोवेळी उसळी मारत असले तरी शेतकऱ्यांच्या आत्महत्येचा आलेख कमी करता आलेला नाही. ज्या लाल बहादूर शास्त्रींनी 'जय जवान आणि जय किसान' अशी घोषणा देऊन देशाची अर्थव्यवस्था टिकवणारा शेतकरी आणि देशाचे भवितव्य घडवणारा युवक महत्त्वाचा मानला होता. परंतु तो सत्तेच्या हव्यासापोटी राजकारणातल्या मूखंडांनी दुर्लक्षित केला आणि म्हणून आजही युवकांना आपला स्वतंत्र आवाज उठवण्याची वेळ येते. हा तर या युवा स्वातंत्र्याच्या जीवनातला मोठा विरोधाभास म्हणावा लागतो. निदान स्वातंत्र्याच्या शतकपूर्तीपर्यंत सामान्य माणसाच्या जीवनात परिवर्तन घडवून आणणारी धोरणे वेगाने राबवली गेली पाहिजेत. शेती, विज्ञान तंत्रज्ञानातील प्रगती आणि देशाला लाभलेली प्राचीन संस्कृती याचा समन्वय साधण्याचा धोरणात्मक प्रयत्न झाला पाहिजे.

क्रीडा

स्वातंत्र्यदिनी बीओबी बुद्धिबळ स्पर्धा जिंकण्यासाठी ९१ खेळाडूंमध्ये चुरस

■ मुंबई

आयडियल स्पोर्ट्स अकॅडमीतर्फे बँक ऑफ बडोदा सहप्रायोजित स्वातंत्र्य दिनानिमित्त अजिंक्यपदाचा बीओबी कप जिंकण्यासाठी शालेय मुलामुलींच्या बुद्धिबळ स्पर्धेत ९१ स्पर्धकांमध्ये १५ ऑगस्ट रोजी परेल येथील आरएमएमएस वातानुकुलीन हॉलमध्ये चुरस राहील. आयडियल ग्रुप, आरएमएमएस व मुंबई शहर जिल्हा बुद्धिबळ संघटना सहकार्याने ही स्पर्धा ८,९,१०,११,१२ आणि १४ अशा सहा वयोगटांत स्विस लीग पध्दतीने होणार आहे. विजेतेपदासाठी स्मित लोके, चैतन्य आनंद, ध्रुव कुचीभाटला, यश चुरी, रुद्र भिडे, वेदांश शिंदे, समर्थ सावंत, श्रेयस बोरकर, निकिता संदीप, श्रीहान पुराणकर, कैवल्य परब, पार्थ गजेंगी, शौर्या गौर, अर्णव जगताप, विहान पटेल आदी खेळाडू पूर्ण तयारीनिशी स्पर्धेत उतरत आहेत. किमान ४ साखळी फेऱ्यांमधील प्रत्येक फेरी १५-१५ मिनिटे अधिक ३ सेकंद इन्क्रिमेंटची राहील. स्पर्धेमध्ये दोन विजेत्यापदांचा मानकरी ठरणाऱ्या खेळाडूस समाजरत्न स्व. सुरेश आचरेकर स्मृती विशेष पुरस्कार दिला जाणार आहे.

भारत आणि श्रीलंका संघात आजपासून कसोटी मालिका

गॉल - भारत आणि श्रीलंका यांच्यातील दोन कसोटी सामन्यांची मालिका उद्या शनिवारपासून सुरू होणार आहे. पहिली कसोटी गॉल क्रिकेट मैदानावर आयोजित करण्यात आली आहे. जागतिक कसोटी अजिंक्यपदाच्या चक्राचा भाग असलेली ही मालिका भारतीय संघासाठी अत्यंत महत्त्वाची आहे. धनंजय डी सिल्वा श्रीलंकेचे नेतृत्व करत आहे. घरच्या मैदानावर फिरकी अनुकूल खेळपट्ट्यांचा फायदा घेण्याचा त्यांचा प्रयत्न असेल. भारतीय संघाचे नेतृत्व शुभमन गिल करणार आहे. प्रमुख वेगवान गोलंदाज जसप्रीत बुमराह दुखापतीमुळे या मालिकेत खेळणार नाही. गॉल व कोलंबो येथील खेळपट्ट्या फिरकीला अनुकूल असल्यामुळे भारताचे फलंदाज आणि अष्टपूलै रवींद्र जडेजा, कुलदीप यादव व मानव सुथार हे फिरकीपटू कशी कामगिरी करतात, यावर सर्वांचे लक्ष असेल.

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